HIGH COURT OF DELHI AT NEW DELHI

No. 128/Rules/DHC Dated: 19.02.2025

PRACTICE DIRECTIONS

Hon'ble the Chief Justice is pleased to issue the following practice directions in respect of matters falling in the categories of cases viz. **Rent Control Revision, Land Acquisition Act, Public Premises Act** for information and compliance by all concerned:

- 1. "When an appeal or revision or writ petition is filed in the above categories of cases, the digital copy of the Trial Court Record, where applicable, shall be requisitioned prior to listing of the matter before the Court, except in those cases where any urgent relief is sought. In such cases, Trial Court Record shall be requisitioned immediately after the matter is listed.
- 2. The digital copy of the Trial Court Record for pending matters in the above categories shall also be requisitioned by the Registry prior to the listing of the matter (if not already requisitioned).
- 3. The appeal, revision or writ petition filed in the above categories of cases shall be accompanied by a statement/undertaking of the counsel to the effect that "no document is filed/relied upon which was not placed before the Trial Court."
- 4. Service shall be effected on the interested parties/land owners in Land Acquisition Appeals by more than one mode and Affidavit of Service shall be filed by the counsel for the appellant.
- 5. Matters being shown in the Cause List under different categories e.g. 'After Notice Miscellaneous Matters', 'Final Arguments', 'Final Hearing', etc. shall not be shown in any category, and shall be listed as per year of seniority."

These Practice Directions shall come into force with immediate effect.

BY ORDER
Sd/(KANWAL JEET ARORA)
REGISTRAR GENERAL